



**PART B**

1.(a) Whether any refund of foreign tax has been claimed in any prior accounting year as a result of carry backward of losses Yes/No

(b) If reply to (a) above is Yes, furnish the following details:—

(i) the accounting year to which such loss pertains .....

(ii) the accounting year(s) in which set off of carry backward of loss has been undertaken .....

(iii) refund claimed for the accounting year(s) .....

(iv) previous year to which refund referred to in (iii) relates .....

2.(a) Whether credit for any foreign tax has been claimed which is under dispute Yes/No

(b) If reply to (a) above is Yes, furnish the following details:—

(i) the nature and amount of income in respect of which tax is disputed .....

(ii) the amount of such disputed tax .....

**Verification**

I, ..... son/daughter of ....., holding [Permanent Account Number or Aadhaar Number] ..... solemnly declare that to the best of my knowledge and belief, the information given in Part A and Part B of the statement above is correct and complete and is truly stated.

I further declare that I am making this statement in my capacity as ..... and I am also competent to make this statement and verify it.

Verified today the ..... day of ..... 20 .....

Place: .....

*(Signature)*

**Note:** Attach certificate or statement and proof of payment/deduction of foreign tax as referred to in clause (ii) of sub-rule (8) of rule 128.